

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:582  
ANSWERED ON:24.02.2011  
PENALTY ON BHEL  
Saroj Shri Tufani

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether some Power Generation Corporations have recently imposed penalty on Bharat Heavy Electricals Ltd. (BHEL) for more than a billion;
- (b) if so, the reasons therefor;
- (c) whether BHEL took over the charge of setting up of some power generation units;
- (d) if so, the details thereof;
- (e) whether any time-frame has or had been fixed for setting up of the said power generation units;
- (f) if so, whether the setting up of units have been completed in scheduled time; and
- (g) If not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP)

(a): No madam.

(b): Does not arise in view of (a) above.

(c) & (d): No, BHEL has not taken over the charge of setting up power generation units. However, BHEL has taken minority stake in few Joint Ventures with State Electricity Boards/State Power Generation Corporations for setting up super critical thermal power projects.

(e) to (g): Does not arise in view of (c) & (d) above.